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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

ORIGINAL APPLICATION NO.395 OF 2005.

ALLAHABAD THIS THE 08th DAY OF April, 2005

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN
HON'BLE MR. A.K. Bhatnagar, MEMBER-J

Raghvendra Singh Senger,
Son of Sri Mahendra Singh
Aged about 42 years,
Goods Guard under SM/NCR/Banda.

.....Applicant.

(By Advocate Shri S.N. Khare

V E R S U S

1. Union of India,
Through the General Manager,
N.C.R. Allahabad.
2. Divl. Rly, Manager (Personnel)
N.C.R. Jhansi.

.....Respondents

(By Advocate: A.K. Gaur)

O R D E R (ORAL)

Hon'ble Mr. V.K. MAJOTRA, V.C.

Learned counsel for the parties heard. The applicant claims that the date of his promotion as Goods Guard ought to be 22.10.1992 instead of 13.04.1998 when he joined in Jhansi Division. He stated that the cause of action for him arose, when Annexure A-5 that is the seniority list of Goods Guard dated 13/17.02.2004 was issued. The applicant has stated to have made a representation (Annexure

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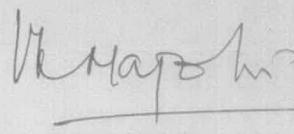
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A-1) dated 16.11.2004 to respondent NO.2, which has yet not been disposed of.

2. Learned counsel for the applicant requested that respondent No.2 ~~are~~ ^{be} directed to dispose of the applicant's representation by means of a detailed and reasoned order within a stipulated period. As such, in the interest of justice ~~that~~ ^h this O.A is disposed of with a direction to the respondent NO. 2 to dispose of the applicant's representation Annexure A 1 dated 16.11.2004 by passing a detailed and reasoned order within a period of 3 months from the date of communication of this order. Ordered accordingly.

No costs.


MEMBER-J


VICE CHAIRMAN

Manish/-

8.4.05